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शुक्रवार, डिसेंबर ८, १९७८/अग्रहायण १७, शके १९००

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on 8th December 1978:—

L. A. BILL No. XLI OF 1978

A BILL

further to amend the Maharashtra Land Revenue Code, 1966

WHEREAS, it is expedient further to amend the Maharashtra Land Revenue Code, 1966, for the purposes hereinafter appearing; It is hereby enacted in the Twenty-ninth Year of the Republic of India as follows:—

Mah.
XLI
of
1966.

1. (1) This Act may be called the Maharashtra Land Revenue Code (Amendment) Act, 1978.

Short title
and com-
mencement.

(2) It shall come into force at once.

Amendment
of section 4
of Mah.
XLI of
1966.

2. In sub-section (1) of section 4 of the Maharashtra Land Revenue Code, 1966 to clause (iii) the following proviso shall be added, viz:—

“Provided that the area of a taluka in the District of Vidarbha Region shall as far as possible be the area covered by the Panchayat Samiti of that taluka, and if any existing taluka is having more than one Panchayat Samiti then that taluka shall be divided accordingly”.

STATEMENT OF OBJECTS AND REASONS

It is noticed that Talukas in Vidarbha area of the State are too big, both populationwise and areawise. It is necessary in the interest of smooth revenue administration to reduce the size of these Talukas and make them conform to the area of Panchayat Samitis which more or less conform to the pattern of Talukas existing in the rest of the State. Hence this Bill.

SARVASHRI M. S. SHIWANKAR AND

P. P. PUNDKAR,

Bombay, dated the 9th November 1978.

Members-in-charge.

G. S. NANDE,

Secretary,

Nagpur, dated the 8th December 1978. Maharashtra Legislative Assembly.